



RRD/RD-IV/DJ/2559/4833/2022

July 13, 2026

Order for Remittance of attached amount

Attachment Proceeding Nos. 8732 & 8733 of 2022

Recovery Certificate No. 4833 of 2022

To,

**The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 4833 of 2022 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **In House Productions Ltd. ["Defaulter"]** [PAN: **AAACV1685K**] against the total dues of Rs.3,31,000.00/- (Rupees Three Lakh and Thrity Thousand Only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 07.06.2022 has been sent to Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated 28.07.2022 and 07.06.2025 has been issued to you.
3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of **Rs. 4,29,000.00/- (Rupees Four Lakh and Twenty-Nine Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRRD PEN4833 of ICICI Bank, IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to dharmendra@sebi.gov.in / recoveryrd4@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

Contd...2





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 13th day of July, 2026.

SEAL



RECOVERY OFFICER

Kirtikumar Jadhav
कीर्तिकुमार जाधव
General Manager & Recovery Officer
महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई

Copy to:

In House Productions Ltd. (PAN: AAACV1685K)
Address: 194, park Street, RSC 2, SVP nagar,
Andheri West, Mumbai – 400 058.